

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO -2047  
ANSWERED ON - 03/08/2022

**REFORMS IN DISPENSING SOCIAL JUSTICE IN TAMIL NADU**

2047. DR. KANIMOZHI NVN SOMU

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the details of funds allocated by Central Government to Tamil Nadu to bring reforms especially in dispensing social justice during the last three years, district-wise;
- (b) the details of funds utilized for the purpose during the said period, district-wise;
- (c) whether review of schemes and programmes was undertaken by Government with the departments concerned while specifying their utility;
- (d) if so, the details and the outcome thereof, district-wise; and
- (e) if not, the steps taken by Government in this regard?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

(a) & (b) The focus of the Department of Social Justice & Empowerment's welfare efforts is on the requirements of the poorest households as represented by the socially, educationally and economically marginalized sections of the society including Scheduled Castes (SCs), Other Backward Classes, Senior Citizens, Victims of Alcoholism and Substance Abuse, Transgender Persons, Beggars, Denotified and Nomadic Tribes (DNTs), Economically Backward Classes (EBCs) and Economically Weaker Section (EWS). Department is implementing several Schemes for welfare of the weaker section of the society. The details of funds released by Department to Tamil Nadu to bring reforms especially in dispensing social justice during the last three years and funds Utilized during last 3 years is given at **Annexure**. The schemes are implemented by the respective State Governments/UT Administrations. The District wise details are not maintained by this department.

(c) to (e) For the successful implementation of the Schemes, Government undertakes steps like mandatory annual inspections by District Authorities, scrutiny of proposals by multidisciplinary State Level Grants-in-aid Committee, mandatory submission of audited statement of accounts and utilization Certificate and periodic review by holding meetings at national level, state level, district level and field visits. A Project Monitoring Unit (PMU) has also been set up in the

- Department for regularly monitoring the functioning of all the institutions receiving funds from the Department. The Department also undertakes periodic review of the implementation of the schemes through third party evaluation studies, the studies have found that these schemes are achieving desired objectives and have recommended their continuation.

Further, a Committee under the Chairpersonship of Hon'ble Union Minister of Social Justice & Empowerment has been constituted to review the implementation status of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in the States/UTs inter-alia Centrally Sponsored Scheme for PCR Act, 1955 and the SC/ST (PoA) Act, 1989. The Committee has so far held 26 meetings with the concerned welfare departments of the States/UTs.

For reviewing the Centrally Sponsored Schemes i) Post Matric Scholarship Scheme for SC Students (ii) Pre Matric Scholarship Schemes for SC & Others implemented by the States, a Project Appraisal Committee (PAC) under the Chairpersonship of Secretary, SJ&E has been constituted that reviews/appraises the performance/ proposals of States/UTs every year. During 2022-23, the meetings of PAC were held on 25th & 26th April 2022.

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## Annexure-I

Annexure as referred to para (a) and (b) in reply to Rajya Sabha Unstarred Question No. 2047 due for answer on 03.08.2022

Details of scheme wise fund released during the last three Financial Years to the State of Tamilnadu

(Rs. In Crore)

Sl. No.	Name of Scheme	Remarks			
			2019-20	2020-21	2021-22
			Financial	Financial	Financial
1.	Special Central Assistance to Scheduled Caste Sub Plan	From The financial year 2021-22, these Schemes at have been merged and rename as "Pradhan Mantri-Anusuchit Jati Abhyuday Yojna (PM-AJAY)	196.6	82.97	153.28
2.	Pradhan Mantri Adarsh Gram Yojana (PMAGY)		22.24	0	146.38
3.	Babu Jagjivan Ram Chhatrawas Yojna		0	0	0
4.	Pre-matric Scholarship for SC students	From the Financial year 2021-22 these schemes have been merged and rename as "Pre-matric Scholarship to the SC students and others.	0	50.18	53.94
5.	Pre-Matric scholarship for children of parents/guardians engaged in Unclean and hazardous Occupation		0	0	0
6.	Post-matric Scholarship for SC students		925.84	120.23	278.88
7.	PCR & PoA Act		18.33	38.52	35.45
8.	Post-matric Scholarship for OBC students	From the Financial year 2021-22 these schemes have been merged and rename as PM Young Achievers Scholarship Award Scheme for vibrant India, PM – YASASVI for OBCs and others (PM – YASASVI)	111.39	79.17	8.28
9.	Pre-matric Scholarship for OBC students		18.96	16.33	2.9
10.	Construction of Hostels for OBC Boys & Girls		10.58	0	5.85
11.	Assistance to VOs working for SCs	From the Financial year 2021-22, this Schemes has been re-named as "Scheme for Residential Education for Residential Education for Students in High Schools in Targeted Areas(SHRESHTA)	1.93	0.1	1.18

12.	National Action Plan for Senior Citizens(NAP SrC)	From the Financial year 2021-22, "Atal Vayo Abhyuday Yojna(AVYAY)" The Scheme is revamped and re-named version of the National Action Plan for Senior Citizen"	12.93	13.56	14.28
13.	Assistance for Prevention of Alcoholism/Drug Abuse		7.5	5.66	4.95
Loans of Corporations					
14.	National Scheduled Castes Finance and Development Corporation (NSFDC)		115.62	60.08	2.38
15.	National Backward Classes Finance and Development Corporation (NBCFDC)		89.87	108.23	83.37
Skill Development					
16.	National Scheduled Castes Finance and Development Corporation (NSFDC)		0	0	1.05
17.	National Backward Classes Finance and Development Corporation (NBCFDC)		2.06	0.96	1.86

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